

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 33032/2018

(Arising out of impugned final judgment and order dated 09-03-2017 in PIL No. 67617/2014 passed by the High Court of Judicature at Allahabad)

RASHTRIYA KISAN MAZDOOR SANGHATHAN (REGD)

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 166789/2021 - MODIFICATION OF COURT'S ORDER DATED 07.01.2019)

Date : 12-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Arjun Harkauli, AOR
Mr. Prateek Garg, Adv.

For Respondent(s) Mr. C.S.Vaidyanathan, Sr. Adv.
Mr. Ardhendumauli Kumar Prasad, AAG
Mr. Rohit K. Singh, AOR
Mr. Uday N. Tiwary, Adv.

Mr. Vikas Mehta, AOR
Mr. Adith Nair, Adv.
Mr. Narinder Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel for the petitioner, the matter is adjourned for four weeks.

The High Court is requested to adjourn Contempt Petition (Civil) No.2815 of 2018 which is likely to be listed on 17th January, 2022, by eight weeks.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER